

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Under Sections 14 and 15 read with Section 18(1) of the NGT Act, 2010)

O.A. No. 294 of 2024

M. Venkatesan

....Applicant

v.

District Collector, Chengalpattu and Ors.

...Respondents

Memo filed on behalf of the Applicant

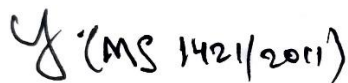
It is respectfully submitted as follows:

1. The subject OA was filed aggrieved by the ongoing illegal dumping of unsegregated wastes by the 4th Respondent Panchayat along the Mambakkam-Medavakkam high road at S. No. 369, which forms part of the Perumbakkam lake.
2. Vide order dated 28.11.2024, this Hon'ble Tribunal directed the Respondents to enquire into the matter and remove the wastes dumped within a period of four weeks and report compliance.
3. Nearly four months have elapsed since the above direction of this Hon'ble Tribunal, but the dumping of wastes continues.
4. Photographs of the present status of the site have been annexed with this memo.

It is therefore prayed that this Hon'ble Court may be pleased to take this memo on record, and pass such further orders in the interest of justice.

Dated at Chennai on this the 25th day of March, 2025

Through

 (MS 1421/2024)

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